

706/95-
DA No. 702/93.

17.8.95.

Hon'ble Mr. Justice BC Saksena, V.C
~~Hon'ble Mr. Justice BC Saksena, V.C~~

Issue notice to the respondents, returnable within 4 weeks. Respondents are directed to file counter affidavit within 4 weeks and the applicant will have 2 weeks thereafter to file rejoinder affidavit. List for hearing on 1.11.1995.

Boh
V.C.

92.

ca fld RP
not fld

11
31.10

1/11/95

S.M. Bench is not available today.
The Case is adjourned to 24/11/95 for hearing.

Excluded as above

14
23.11

B.O.C
L.

24.11.95

Hon. Mr. S. Dasgupta AM

Sh. P. K. Kashyap learned Counsel for the applicant and Sh. P. Mathur learned Counsel for the respondents.

The ~~next~~ reliefs asked for in the application is for change of Cadre from Chapra to Bahar. The respondents have opposed the reliefs as per the statement of the bar by learned Counsel for the applicant. The application has become infructuous and is dismissed as infructuous.

AM

AB